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Shillong, Monday, December 19, 2022

28th Agrahayana, 1944 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 19th December, 2022.

No.LL(B).200/84/285. – The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 10 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 10 OF 2022

Promulgated by the Governor on the 18th December, 2022

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 19th December, 2022.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2022

AN

ORDINANCE


further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

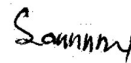
Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-Third Year of the Republic of India the following Ordinance, namely:-

- Short title and commencement.** 1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2022.
(2) It shall come into force at once.
- Amendment of section 2 of Meghalaya Act No. 5 of 1972.** 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be added, namely,-
"Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 and ending 31st March, 2023, this section shall have effect subject to the modification that for the words "five hundred and five crore" the words "one thousand three hundred and five crore" shall be substituted".

Dated Raj Bhavan,
Shillong, the 18th December, 2022.


Brig. (Dr.) B. D. MISHRA (Retd.),
Governor of Meghalaya.

Dated Shillong,
the 19th December, 2022.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.